

scheme according to the Central Government's guidance?

**THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN):** (a) to (d). State-wise data showing deposits, advances and credit deposit ratios of the public sector banks as at the end of December 1976, December, 1977 and December 1978 are set out in the statement laid on the Table of the House. [Placed in Library. See No. LT-616/80] Data for December 1979 have not yet become available.

The credit deposit ratio of the public sector banks in West Bengal has declined from 69.9 per cent in December 1976 to 63.9 per cent in December 1978 in keeping with the decline in the overall credit deposit ratio of these banks from 78.3 per cent to 70.1 per cent over the same period.

The advances of the public sector banks under the Scheme of Differential Rate of Interest in West Bengal amounted to Rs. 2.8 crores and Rs. 3.3 crores respectively as at the end of December 1977 and December 1978. These accounted for 0.22 and 0.24 per cent of the aggregate advances of public sector banks in West Bengal.

No Statewise targets are fixed for deployment of credit under the Differential Rate of Interest Scheme. Public Sector Banks had been asked to lend at least 0.5 per cent of their aggregate credit under the Scheme. In December 1978, the banks were asked to raise this proportion to 1.0 per cent.

#### **Places of Tourism Developed in Gujarat by Central Government**

\*181. **SHRI CHHITUBHAJ GAMIT:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to lay a statement showing:

(a) whether any recommendations have been received by the Central

Government from the State of Gujarat to promote tourism in the State; and

(b) if so, the names of the places in Gujarat that are being developed by the Central Government and the nature of facilities proposed to be provided there?

**THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK):** (a) and (b). The State Government had suggested the following schemes to be taken up in the Central Sector:—

1. Development of Ahmedpur Mandvi Junagadh District; Rs. 100 lakhs),

2. Development of Ukai Reservoir area as a tourist complex (Rs. 100 lakhs),

3. Construction of a Janata Hotel Ahmedabad (Rs. 100 lakhs).

Above schemes will be considered subject to the extent of funds available, and *inter-se* priorities taking an overall view of the development of tourism in the country.

#### **Expansion of IA and AI to Boost Domestic Tourism**

\*182. **SHRI TARIQ ANWAR:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government contemplate expansion of the Indian Airlines and Air India with a view to bring more tourists to the country and to boost domestic tourism; and

(b) if so, details thereof?

**THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK):** (a) and (b). While planning acquisition of aircraft by Air India and Indian Airlines, all factors including the traffic growth on account of tourists are taken into

consideration. To cope up with the anticipated traffic growth, Air India

and Indian Airlines are further expanding their fleet as detailed below:—

	1980	1981
Air-India . . . . .	1 Boeing-747	..
(Another Boeing-747 aircraft has already been delivered in February, 1980).		
Indian Airlines . . . . .	2 Airbus	..
	4 Boeing-737	4 Boeing-737

**Customs check of Fishing Trawlers at Port Blair**

1347. SHRI MANORANJAN BHAKTA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that some Fishing Trawlers working in Andaman Territorial waters owned by Tatas with Thai collaboration often visit Thailand without proper customs check and some vessels left Port Blair during 1979 without customs clearance; if so, the facts in details; and

(b) whether Government propose to have strict customs check of these fishing trawlers at Port Blair; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) Government have no information that any fishing trawler chartered by Tatas with Thai collaboration left Port Blair for Thailand without proper customs clearance during 1979. However, some vessels belonging to other companies are reported to have left the fishing area for Thailand without prior clearance from customs on the ground of serious illness of the crew members and break down of refrigeration machinery. These cases are under investigation.

(b) Customs requirements at Port Blair include inspection and checking of the value of the fish to be exported

verification of the ship's stores and general supervisory functions aimed at guarding against smuggling and violation of Customs laws.

**Supply of Raw Material at Control rate to Nut Bolt Manufacturing Units**

1348. SHRI MADHAVRAO SCINDIA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that nut and bolt manufacturing units in the country specially at Ludhiana are facing lot of difficulties in getting raw material at control rate, and

(b) if so, what steps are being taken by Government to make the raw material available at control rate?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). There is no statutory control on distribution and price of any category of iron and steel at present. The principal raw materials for nut and bolt manufacturing units are bars, rods and rounds. The main steel plants produce only about 25 per cent of the total production in these items in the country; the balance comes from the ministeel plants and re-rollers in the private sector. While the products of the main steel plants are sold at fixed